

(1900) 11 MAD CK 0010
In the Madras High Court

Padma Vathemma

APPELLANT

Vs

Rajah of Venkatagiri

RESPONDENT

Date of Decision : 02-11-1900

Acts Referred:

Citation : (1901) 11 MLJ 115

Judgement

1. Upon the finding that these cesses have been paid as part of the rent, they do not fall within Clause 13 of the second schedule of the Provincial

Small Cause Court Act. They are therefore rent just as the jodi is, and according to the recent Full Bench ruling in S.A. No. 476 of 1899, all suits

for rent are of a nature cognizable by a Court of Small Causes. The amount here being under Rs. 500, no second appeal lies. The fact that the

plaintiff asserted that he was entitled to recover the jodi etc., on the liability of the land does not alter the nature of the suit in a case like this See

Mullapudi Balakrishanayya v. Venkatanarasimha Appa Row ILR 19 M. 329.

2. The second appeal therefore fails and is dismissed, but without costs.